

CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH

LUCKNOW

O.A.No. 208/92

Indian Institute Sugar Research
Workshop Evan Farm Karmchari

Sangh and another

Applicants.

versus

Indian Sugar Cane Research Institute
through its Director and another

Respondents.

Hon. Mr. A.B.Gorthi, Adm. Member.
Hon. Mr. S.N.Prasad, Judl. Member.

(Hon. Mr. A.B.Gorthi, Adm. Member)

By means of this application under section 19 of the Administrative Tribunals Act, 1985, the applicants who are members of the Indian Institute of Sugar Research Workshop Evan Farm Karmchari Sangh, Lucknow have prayed that they be granted facilities, such as medical aid, as were granted to the regular employees.

The applicants are workmen doing unskilled manual work in the establishment of respondent No. 1. They are class IV employees. They claim to be regular employees. Accordingly, ^{they} pay for similar benefits as are given to other employees. We find that the applicants have approached the competent authority vide their representation dated 4th March, 1991, which according to the learned counsel for the applicant has not yet been attended to.

2. In view of the above facts, we consider that

this application may be disposed of at the admission stage itself with the direction to respondent No. 1 to consider the representation which is at Annexure A-2 to the application and take a decision thereon as expeditiously as possible. The decision of respondent No. 1 shall be communicated by means of a speaking order to the applicant within a period of three months from the date of communication of this order.

3. The application is disposed of in the above terms. No order as to costs.


Judl. Member.


Adm. Member.

Lucknow Dated: 15.5.92

Shakeel/